

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE THIRTIETH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 5862 OF 2015

Between:

1. P. Narasimhaiah, Flat No.7, 211d Floor, Brahmaramba Apartments, No.2-2-1145/5/3/ B, New Nallakunta, Hyderabad.
2. P.Pavani, W/o.P.Narasimhaiah, Flat No.7, 2nd Floor, Brahmaramba Apartments, No.2-2-1145/5/3/B, New Nallakunta, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Prl Secretary, Home Department, Secretariat Hyderabad.
2. Station House Officer, Nallakunta Police Station, Hyderabad.
3. Karnataka Bank Ltd., Legal and Recovery Department, Asset Recovery Management Branch, No.105, III Floor, Mohan Mansion, Kasturba Road, Bangalore-560001.
4. Sri R.Venkateswarlu, Advocate Commmissioner, H.No.154/C, S.R.Nagar, Hyderabad-500038.
5. P.G.Pallavi, W/o.G.S.Naveen Kumar, Aged 39 yrs, Occ Govt Employee, R/o.H.No.5-3-631/2/1, Plot No.100, Suryanagar Colony, Old Alwal, Near Select Talkies, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction especially in the nature of Writ of Mandamus declaring the action of the Respondent No.3 Bank in initiating the criminal proceedings against the Petitioners through CRLMP.No.86/2015 before the Additional Chief Metropolitan Magistrate -- Hyderabad by which the Respondent No.4/Advocate Commissioner was directed to issue the impugned

Notice Dated-23/02/2015 to the Petitioner No.1 and thereby forcing the Petitioners to vacate the premises is illegal and without authority and is in voilating Article 14 and 21 of Constitution of India.

I.A. NO: 2 OF 2015(WPMP. NO: 7805 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim direction to suspend the operation of impugned notice dated 23/02/2015 issued by the Respondent No. 4/ Advocate Commissioner ti the disposal of the above writ Petition in the interest of Justice. Otherwise we will suffer irreparable loss.

Counsel for the Petitioner : SRI KUNAL KAKKAD, rep., SRI B.MOHAN

Counsel for the Respondent No.3: SRI S.SAINATHAN

Counsel for the Respondents No.1&2 : GP FOR HOME

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.5862 of 2015

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Kunal Kakkad, learned counsel representing
Mr. B.Mohan, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the
cause in the writ petition does not survive for adjudication
and the writ petition has become infructuous.

3. In view of the aforesaid, the writ petition is dismissed
as infructuous.

Miscellaneous applications pending, if any, shall
stand closed. However, there shall be no order as to costs.

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR**

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SECTION OFFICER

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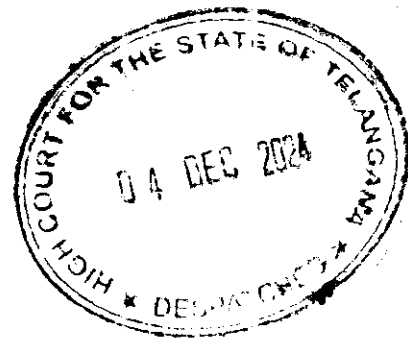
1. One CC to SRI B.MOHAN, Advocate. [OPUC]
2. One CC to SRI S.SAINATHAN, Advocate [OPUC]
3. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
4. Two CD Copies.

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HIGH COURT

DATED:30/09/2024



ORDER

WP.No.5862 of 2015

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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